

ITEM NO.29

COURT NO.1
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION II-A

Petition(s) for Special Leave to Appeal (Crl.) No(s).21203/2025

[Arising out of impugned final judgment and order dated 19-12-2025 in IA No.4763/2025 passed by the High Court of Judicature at Bombay]

MANIKRAO SHIVAJI KOKATE

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

(IA No. 334995/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 335001/2025 - PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER)

Date : 16-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Mr. Shrishailya Deshmukh, Adv.
Mr. Samrat Krishnarao Shinde, AOR
Mr. Yash Singhanian, Adv.
Ms. Aanchal Rathore, Adv.

For Respondent(s) :Mr. Akhilesh Dubey, Adv.
Ms. Iraa Dube Patil, Adv.
Mr. Ramesh Dube Patil, Adv.
Mr. Ashutosh Rathod, Adv.
Mr. Abhinav Garg, AOR
Mr. Rahul Singh Latwal, Adv.
Mr. Manwendra Gautam, Adv.

Mr. Aaditya Aniruddha Pande, AOR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Shrirang B. Varma, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Mr. Adarsh Dubey, Adv.
Ms. Chitransha Singh Sikarwar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Post the matter on 21.04.2026 (NMD).

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR